



S.No.10

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2023 AT 02:30 PM**

CP(IB) No.403/9/HDB/2022
u/s. 9 of IBC 2016

IN THE MATTER OF:

M/s. Leap India Private Limited

...Operational Creditor

VS

Transport Corporation of India Limited

...Corporate Debtor

C O R A M:-

**JUSTICE. TELAPROLU RAJANI, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

The Learned counsel for the petitioner filed an application seeking permission to withdraw the application with liberty to pursue remedies available under law. The applicant is permitted to withdraw the application, with a liberty to pursue any other legal remedies under law. Accordingly the application is dismissed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)